

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 85/MP/2022 along with IA No.24/IA/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

Petition No.123/MP/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

Petition No.246/MP/2022 along with Diary (IA) No. 393/2022

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Date of Hearing : 12.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSPCL & HPPC
Ms. Poorva Saigal, Advocate, PSPCL & HPPC
Shri Shubham Arya, Advocate, PSPCL & HPPC
Shri Ravi Nair, Advocate, PSPCL & HPPC
Shri G. Saikumar, Advocate, MSEDCL
Shri Sahil Sood, Advocate, MSEDCL
Shri Shreshth Sharma, Advocate, CGPL & TPCL
Ms. Shubhi Sharma, Advocate, CGPL & TPCL
Ms. S. Usha, WRLDC

Record of Proceedings

During the course of hearing, the representative of the Respondent, WRLDC and the learned senior counsel for the Petitioners, PSPCL & HPPC made the detailed submissions in the matters. However, due to paucity of time, the submissions of the learned senior counsel for the Petitioners, PSPCL & HPPC could not conclude.

2. The matters remained part-heard. The Petitions shall be listed for hearing on 14.2.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**